and will be completed by 31st May 1953 as follows:—

On 31st January 1953	•	•	15%
On 28th February 195	<u>ن</u> 3٠		15%
On 31st March 1953			20%
On 30th April 1953			20%
On 31st May 1953			20%

## (ii) Approximately five the usand.

(iii) Those reverting to the rank of Naik will lose Rs. 10 p.m. in pay and those reverting to the rank of Sepoy will lose Rs. 20 p.m. and will be entitled to 3rd class railway travel in lieu of inter class.

## HINDUSTAN AIRCRAFT FACTORY

- 53. Shri B. V. KAKKILAYA: Will the Minister for Defence be pleased to state:
- (a) whether the Hindustan Aircraft Ltd., Bangalore, is both owned and controlled by Government or only controlled by Government.
- (b) if it is only controlled by Government what is the extent of Government investment, who are the other investors and how much other parties have invested;
- (c) what privileges and share in the management and policy making of the Factory are accorded to the other partners;
- (d) whether it is controlled by the Defence Ministry or some other department;
- (e) if it is not controlled by the Defence Ministry why the Essential Services Act of 1942 still applies to this factory.
- (f) if it is controlled by the Ministry of Defence why the privileges r garding wages, dearness allowance and leave are not in conformity with the privileges enjoyed by the Defence emprayees; and
  - rg) whether the Central Pay Commission scales of wages are enforced

in the case of the employees of this Factory; if not, why not?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA), (a) to (d). Hindustan Aircraft Ltd. is owned jointly by the Governments of India and Mysore. Its control vests in a Board of Directors, two of whom are nominees of the Government of India and one of the Government of Mysore. The Company functions under the administrative supervision of the Ministry of Defence. The investment of the Government of India is Rs. 2,45,16,600 and that of the Government of Mysore Rs. 60,08,300.

- (e) The Essential Services Act of 1942 was an Act of the Mysore State Government. The implication in the question that this Act is applicable to Factories under the control of the Defence Ministry is not correct.
- (f) In view of the answer to parts (a),(b), (c) and (d) above, this question does not arise.
- (g) The Central Pay Commission's scales of wages do not apply to the employees of this Factory, as the Factory is not a Department of the Central Government.

## HINDUSTAN AIRCRAFT FACTORY

54. Shri B. V. KAKKILAYA: Will the Minister for Defence be pleased to state the amount of annual profits of the Hindustan Aircraft Factory since 1948 and the amount of bonus paid each year to the employees of the factory during the same period?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): The profits earned by Hindustan Aircraft Ltd., since 1947-48, are indicated below:—

1947-48	•••	Rs.	9,33,572-14-5
1948-49	•••	Rs.	1,13,654-4-1
*1949-50		Rs.	5,77,699-3-3
†1950-51	•••	Rs.	2,13,942-5-5
†1951-52	•••	Rs.	